

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

1. For consideration of Interim relief.

2. Copy of order dt-20.12.2000 on Sh. K.C. Mohanty Govt. Advocate, by Judicial Service received back unsealed at F/A as refused to receive.

3. Show cause not filed.

For orders.

Bench

22  
A.101

## ORDER DATED 5-1-2001.

Petitioner present in person. No representation from the side of the Respondents as lawyers have abstained from court work. M.A. No. 10/2001 has been signed by learned ASC(Central) Mr. S.B. Jena filed in the Registry and we have perused the same. It has been mentioned in the MA and this has also been admitted by the applicant in course of his submission today that the name of applicant was included in the list of candidates placed before the screening committee and his case was considered for promotion to IFS. Applicant submits that he does not want to pursue this OA. In view of this the OA is disposed of as not being pressed.

Free copies of final order dt. 5-1-2001 given to both sides.

(Anjali)  
SOLT

J. M.  
Vice-Chairman  
S. P. J. 2001  
Member (Judicial)